

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 11**  
**(IB)-294(PB)/2023**

**IN THE MATTER OF:**

Swiss Promotion Private Limited  
Vs.

.... Petitioner/Applicant

Johnson Watch Company Private Limited

.... Respondent

**Order u/S. 9 of the Insolvency and Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 01.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the RP : Adv. Sumit Shukla  
For the Suspended Directors : Adv. Manish Khurana

**ORDER**

**IA-2874/2024 & IA-2796/2024**

1. Mr. Sumit Shukla, Ld. Counsel for the RP appears through VC.
2. Mr. Manish Khurana, Ld. Counsel for the Suspended Directors/Respondents appears through VC.
3. Both the Ld. Counsels are not clear about the date of service.
4. We direct them to appear physically on the next date of hearing.
5. List the matter **on 09.07.2024 for physical hearing.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**